

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.455/2006
This the 25th day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Hanumant Kumar, aged about 54 years, son of Late Shri Bihari, resident of -554 Kha/266, Ambedkar Nagar, Alambagh, Lucknow.

...Applicant.

By Advocate: Shri Praveen Kumar.

Versus.

Union of India, through

1. The General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Additional Divisional Engineer (HQ), Northern Railway, Lucknow.

... Respondents.

By Advocate: Shri Deepak Shukla for Shri Prashant Kumar.

ORDER (Oral)

BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

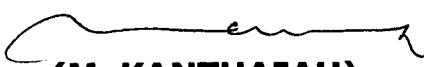
Heard Shri Praveen Kumar, the learned counsel for applicant and Shri Deepak Shukla for Shri Prashant Kumar, the learned counsel for the respondents.

2. Learned counsel for applicant filed a copy of judgment passed in O.A.No.429/2006 dated 07.01.2008, stating that his claim is situated on the same grounds of the applicant in O.A.No.429/2006

and as such he wanted similar order as the direction given by this Tribunal in earlier O.A.No.429/2006.

3. The respondents counsel represents that they have no objections for disposal of the OA, as per the direction given in O.A.No.429/2006. It is the contention of the applicant that after ~~his retirement~~ his services were regularized and made payment of pay and allowances but ancillary benefits such as increments, bonus etc. was not paid.

4. In view of the above judgment of this Tribunal in O.A.No.429/2006, when there is no objection from the respondents side for disposal of this matter, the OA is disposed of with a direction to the respondents that after treating the applicant as continued in service would not only entail payment of pay and allowances but also ancillary benefits like increments, bonus etc. which shall be paid to the applicant consequent to the regularization of the period as on duty within 3 months from the dated of receipt of the copy of this order. OA stands disposed of. No costs.


(M. KANTHAIAH)
MEMBER (J)

28-01-2008

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